# Central Administrative Tribunal Principal Bench

# CP No.01/2017 In OA No.2998/2016

New Delhi, this the 28th day of July, 2017

# Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Tushar Ranjan Mohanty,
Aged 58 years,
S/o Shri Rabi Narayan Mohanty,
SAG Officer of the Indian Statistical Service,
Deputy Director General,
Department of Empowerment of Persons with Disabilities,
Ministry of Social Justice and Empowerment,
5th Floor, B-III Wing, Pt. Deendayal Antoday Bhavan,
CGO Complex,
New Delhi-110003.

Currently residing at: G-31, HUDCO Place Extension, New Delhi-110049.

...applicant

(None)

#### Versus

- 1. Prof. T.C.A. Anant, Chief Statistician of India and Secretary, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, Sansad Marg, New Delhi-110001.
- Shri S.K. Roy, Under Secretary, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, Sansad Marg, New Delhi-110001.

...respondents

(By Advocate : Shri R.N. Singh)

## **ORDER (ORAL)**

### Mr. Justice Permod Kohli, Chairman:

OA No.2998/2016 was decided vide order dated 02.09.2016, with the following directions:-

- "4. Be that as it may, the only prayer being for a direction to the respondent to decide the aforementioned representation, this O.A. is disposed of with direction to the respondent to decide the representation by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this Order."
- 3. Shri R.N. Singh, learned counsel for respondents has filed a compliance affidavit dated 10.02.2017 accompanied with the copy of order dated 25.01.2017, whereby the representation of the applicant has been decided by a speaking order. The only direction issued by this Tribunal being to decide the representation of the applicant by passing a reasoned and speaking order and the representation having been disposed of vide order dated this 25.01.2017, nothing survives in Contempt Petition. Proceedings dropped. Suffice it to say, if the applicant is aggrieved of the aforesaid order, he is at liberty to seek remedy, if so advised, in accordance with law.

( K.N. Shrivastava )
Member (A)

(Justice Permod Kohli ) Chairman